

श्री रा० स० तिवारी : यह जानना चाहता हूँ कि यह तीन-साला कोसं केवल उत्तर प्रदेश में ही लागू किया जा रहा है, या सारे भारतवर्ष में।

डा० का० ला० श्रीमाली : यह सारे भारतवर्ष में हो रहा है। उत्तर प्रदेश और एक दो जगहों के अलावा करीब करीब सभी विश्वविद्यालयों ने इस को मान लिया है। कुछ विश्वविद्यालयों ने इस के मुताबिक काम करना भी शुरू कर दिया है। कुछ एक दो साल में शुरू कर देंगे। अधिकतर ने सिद्धान्त में इस को मान लिया है।

Rolls-Royce "Dart" Engines

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 { Shri P. K. Deo:
 { Shri Rameshwar Tantia:
 { Shri Raghunath Singh:
 { Shri D. C. Sharma:
 { Shri C. K. Bhattacharya:
 { Shri P. C. Borooah:
 { Shri Ayyakannu:
 { Shri Hem Barua:
 { Shri Goray:

Will the Minister of Defence be pleased to state:

(a) whether any agreement has been signed by the Government of India with Rolls-Royce Ltd., London, for the production of Rolls-Royce Dart engines in India for using them in AVRO 748 transport aircrafts;

(b) when and where these engines will be produced; and

(c) how much royalty and other payments are to be made to the Rolls-Royce Company on this account?

The Deputy Minister of Defence (Sardar Majithia): (a) Yes, Sir. An agreement for the manufacture of all Dart series engines in India has been entered into with Rolls Royce Ltd., U.K. The agreement was signed in the U.K. on 30-12-1959.

(b) These engines will be manufactured in the new Engine Factory at Hindustan Aircraft Ltd., Bangalore.

It is too early to say when an Engine will be produced 100 per cent. in the factory. The preparatory work of progressive manufacture of these engines has been undertaken. The first engine will be assembled entirely out of imported parts.

(c) It would not be proper to disclose the terms of the agreement without the consent of the Rolls Royce Company.

Shri P. K. Deo: May I know if all the component parts of this Rolls Royce dart engine would be manufactured in this country or whether they would be simply assembled?

The Minister of Defence (Shri Krishna Menon): Progressively so. Apart from certain proprietary items which even Rolls Royce does not manufacture.

Shri Rameshwar Tantia: May I know whether other firms have been approached for making such engines or this was given only to this company?

Shri Krishna Menon: Rolls Royce alone make Rolls Royce engines.

Shri Raghunath Singh: May I know whether the royalty will be paid in rupee or sterling?

Shri Krishna Menon: It will be paid in sterling.

Shri Joachim Alva: We have an active batch of foreign experts in the HAL. When these agreements are arrived at, does any collaboration of opinion take place downstairs or at the top?

Shri Krishna Menon: There are full collaboration. In fact, in addition to this, we have an agreement about technical collaboration with the Rolls Royce which extends over a wider period.

Shri D. C. Sharma: May I know what time will be taken before these engines are serviceable for this aircraft?

Shri Krishna Menon: In the first phase of this manufacture, 20 engines will be assembled at Bangalore for which we are tooled up. In the second phase, a part of it will be made here. In the third phase, a greater part of the raw materials also will be made in this country, except, as I said, the proprietary articles for which there are probably secret processes or are not in the hands of the Rolls Royce at all.

Shri C. K. Bhattacharya: May I know by what time all the component parts will be manufactured in India? The hon. Minister has just now stated that it would be done progressively. What is the time that will be taken when all the component parts will be manufactured in India?

Shri Krishna Menon: Within the limitations, and without any commitment of a firm character, we expect in about five to six years what may be called Indian Rolls Royce.

Shri P. C. Borooah: May I know whether this will be in the public sector or the private sector?

Shri Krishna Menon: The Hindustan Aircraft Limited is in the public sector.

Shri Hem Barua: May I know what would be the foreign exchange that would be involved in this scheme?

Shri Krishna Menon: That would be disclosing the terms of the contract which we could not do in propriety without consultation with the Rolls Royce.

Shri P. K. Deo: When this plane—Avro 748—is being manufactured at Kanpur, I would like to know why the Rolls Royce engines should be manufactured in Bangalore. Why not it be at one place?

Shri Krishna Menon: That is the normal process of aircraft manufacture. Engines are made in engine-places. Aeroplanes are made in some other place. Electronic instruments are made in some other place. I think it is a misconception that in the matter

of these complicated apparatuses every thing must be made at the same place. Then either we cannot make it or it is not practicable. (Interruptions.)

Shri Hem Barua: On a point of order. The hon. Minister said in reply to my question about the foreign exchange that that cannot be divulged in the House. May I know whether in respect of statements about our financial commitments this information cannot be divulged in the House, especially about the public sector?

Shri Krishna Menon: I think my answer was slightly different. I said the exact amount of the foreign exchange in regard to this particular component prices could not be fully divulged.

Mr. Speaker: What is the total sum that is required? That is what he wants to know.

Shri Krishna Menon: If he puts another question,—if he gives notice of another question—we will give the entire foreign exchange commitments. It is all public.

Shri Tyagi: In financial matters like this, how is it that there can be any secrecy about it? What is the secrecy about it? (Interruptions.)

Mr. Speaker: Order, order. The hon. Minister has made a distinction between the exact price of the component part, engine or some such thing and the rest. He said that so far as the general commitments for all the parts that are going to be brought in here are concerned, he wants notice. He has made the position clear. Next question. (Interruptions.)

Shri Nagi Reddy: On a point of order. There is royalty and so on. There is nothing secret about it.

Shri A. C. Guha: In the agreement, there must be something about royalty. Why cannot the agreement be placed on the Table of the House? Many such agreements are placed on the Table of the House. I want to know

why this agreement has not been placed on the Table of the House?

Mr. Speaker: Order, order. What is the point of order?

Shri Nagi Reddy: The point of order is this. We are not asking about the technical know how which is certainly a matter for the Government to decide as to whether it should be placed on the Table of the House or not. But it is a matter of royalty and other payments made to the company which comes under the financial agreement in respect of the public sector. It is a public sector industry and I think it should be placed on the Table of the House. There should be no secrecy about it. When questions are asked about the agreements between the Government and the private sector industries, say, a foreign company, those things may be secret and they cannot place them on the Table of the House. But so far as the public sector is concerned, such agreements must be placed on the Table of the House. I want to know why this is secret.

Shri A. C. Guha: It has been the convention, and also a direction of the Speaker, that copies of all such agreements should be placed on the Table of the House. Why could the copy of this agreement not placed on the Table of the House? There cannot be any secrecy in financial matters.

Shri Tyagi: On matters of finance, particularly expenditure, I am afraid the House cannot reconcile itself to the idea of allowing any Ministry any secrecy. The information how much foreign exchange is involved will not give any idea to any country of our strength or our strategical weapons. Therefore, that question does not come in at all. In matters of finance I will beg of you to see that the Government does not take the plea of secrecy.

Shri Raghunath Singh: In reply to my question it was stated that the payment will be made in sterling. So, we want to know the foreign exchange involved in this.

Mr. Speaker: Very well. This matter has arisen over and over again. The convention has been that whenever the hon. Minister says that it is secret or it ought to be kept secret the Chair does not intervene. It does not scan that or ask for the reasons. Now a matter relating to finance has been asked. It is a larger matter and I will examine it. Till then, if any Minister feels that the matter is secret, I would not ask him to disclose the details. It is for me to decide each case on merits.

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): If I may say so, so far as financial involvements are concerned, broadly speaking, the House is entitled to ask for information. But, so far as the price of a particular component is concerned, that raises a difficulty because if they know we are going to make it public, we may not get favourable terms from the sellers. I am talking about particular components only, and not about the broad question of foreign exchange or other financial matters. This is the difficulty that I will place before you.

Mr. Speaker: The matter is now clear. So far as financial matters are concerned, except such matters the disclosure of which would involve some complication, we will decide from time to time as to whether the information is to be disclosed or not.

Shri H. N. Mukerjee: In that case, the answer to part (c) will be given by Government at a later date, I suppose?

Shri Raghunath Singh: What about the royalty?

Shri A. C. Guha: Has any other payment been made to the company?

Mr. Speaker: If it is a concluded agreement, there would not be any difficulty hereafter of competition from other sources.

Shri Krishna Menon: In some of these cases probably our terms are

far more favourable than the terms allowed to other countries. Now, if the parties concerned know that all this is going to be under discussion their trade is going to be affected, and so we will not get those terms. That is the position.

Shri Joachim Alva: May I humbly submit that you said thrice "We will pass on to the next question"—We have taken 32 minutes on three questions—and your words should be respected by the House?

Shri Hem Barua: He has wasted two minutes by his interruption.

Post-Matric Scholarships to Backward Classes

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- *878. {
 Shri S. C. Samanta:
 Shri Subodh Hansda:
 Shri D. C. Sharma:
 Shri D. A. Katti:
 Shri B. K. Galkwad: ✓
 Shri Bibhuti Mishra:
 Shri Daljit Singh:
 Shrimati Minimata:
 Shri Siddiah:
 Shri Chintamani
 Panigrahi:
 Shri Kunhan:
 Shri Sadhu Ram: ✓

Will the Minister of Education be pleased to state:

(a) how the disbursement of scholarships to the post-Matric Scheduled Castes, Scheduled Tribes and other Backward classes students through State Governments has been made in 1959-60;

(b) whether it is not a fact that students neither received any scholarship nor were informed that they were selected or not selected up to the first week of January, 1960 in some States;

(c) whether the rates of scholarships as mentioned in the Regulations have been adhered to by each State Government; and

(d) whether a statement showing disbursements of scholarships in

different States will be laid on the Table?

The Minister of Education (Dr. K. L. Shrimall): (a) to (d). A statement is laid on the Table of the House.

STATEMENT

(a) Consequent on the decentralisation of the Scheme of Inland post-Matric scholarships to backward classes with effect from 1959-60, the funds available for the Scheme for 1959-60, have been placed at the disposal of the State Governments/Union Administrations. The scholarships to the students belonging to these classes are being awarded and disbursement made by the State Governments/Union Administrations concerned, in accordance with the principles laid down by the Government of India.

(b) Government of India released the allotment in suitable instalments, from time to time, to enable the States to disburse the scholarships in time. They had also issued clear instructions to the State Governments that scholarships should be disbursed, without avoidable delay. Government of India have no information regarding the type of cases mentioned, but the State Governments are being requested to send full information in this regard which will be placed on the Table of the House on receipt.

(c) All the State Governments/Union Administrations have been requested to pay scholarships at the rates prescribed by the Government of India. The State Governments are being requested to confirm that they have done so and information will be placed on the Table of the House, on receipt.

(d) Upto-date information is available only with the State Governments/Union Administrations and they are being requested to communicate it to the Government of India. It will be laid on the Table, as soon as it is received.